

ITEM NO.8

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.14690/2014

(Arising out of impugned final judgment and order dated 20/01/2014 in WPC No. 3020/2014 passed by the High Court of Judicature at Allahabad)

M/S. PANTALOON RETAIL (I) LTD.

Petitioner(s)

VERSUS

CHIEF CONTROLL. REV. AUTH.& ORS.

Respondent(s)

(With appln. (s) for exemption from filing O.T. and interim relief and office report)

WITH S.L.P.(C) No.36460/2012

(With appln.(s) for exemption from filing O.T. and appln.(s) for permission to file additional documents and appln.(s) for stay and interim relief and office report)

Date: 04/08/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s)

Mr. Shantanu Sagar, AOR

SLP 36460/12

Mr. Chandra Prakash, AOR

For Respondent(s)

Ms. Reena Singh, AAG

Mr. Abhinav Malik, Adv.

Ms. Sakshi M., Adv.

Mr. Ravi Prakash Mehrotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matters after two weeks, as prayed for by Ms. Reena Singh, learned Additional Advocate General for the State of U.P.

(Chetan Kumar)
Court Master

(H.S. Parasher)
Court Master

